

Shri S. S. Waje, Bombay  
 (Shri G. S. Walia)  
 V.S.  
 D10 Telecomm & And  
 1996 (SN V.S. Masum)

LIST OF INDEX

LIST OF PAPERS IN O.A./~~DATE~~ NO.

351 OF

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	29.5.90	Per TO
	11	6.7.90	T.O
	2	29.8.90	By Registered order
	11	23.10.90	→1→
	3	4.12.90	→1→
	11	21.12.90	→1→
	4	12.2.91	→1→
	4-5	<u>26.3.91</u>	final order by Hon'ble Shri U.C. Srivastava vice-chairman & Hon'ble M(A) Shrimay Prakash (O.A. is withdrawn). List of index enclosed
II	—	—	scouting sheet
III	1-2	29.5.90	Notice to all respondents
	3-4	25.7.90	T.O dt 23.10.90 send to Applicant
	5	5.11.90	forwarding copy of judgment
	6	10.4.91	dt 26.3.91 send to Applicant & all respondents
			✓ S. S. Waje 10.2.92

De-converted for Rs 5/-

88k

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BENCH AT NEW BOMBAY

STAMP APPLICATION NO. \_\_\_\_\_ OF 1990

IN

351

ORIGINAL APPLICATION NO. \_\_\_\_\_ OF 1990

S.S.Waje  
Working as Chowkidar  
Staff No.E/864  
Watch & Ward Section at Telecom Factory  
Deonar  
Bombay-400088  
(Address for correspondence  
C/s. G S Walia, Advocate,  
High Court, 89/10, Western  
Railway Employees Colony,  
Matunga Road, Bombay-400019).  
Applicant

Central Administrative Tribunal,  
New Bombay Bench  
Received application on 29/5/90.  
By Hand / Post  
Stamp No  
325190  
2 sets  
For Registrar

V/s.

1. Union of India  
through General Manager  
Telecom Factory  
Deonar  
Bombay-400088  
Respondents
2. Personnel Officer  
Telecom Factory  
Deonar-400088

INDEX Part II

Sr. No.	Exhibit	Particulars	Pages
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Office Notes, Office Memorandum, of  
Coram, Appearances, Tribunal's Orders  
of directions and Registrar's Orders

①  
Tribunal's orders

Stamps No 325/90

Re: Tribunal

Place of Object  
Point of Limitation

Admitted  
Limitation

fixed for Houston hearing  
on 6-7-90 with point of  
Limitation

PP 29/6

By Reg

Dated: 6-7-90.

Heard Counsel of the  
applicant.

The application is  
admitted.

Notice to respondents to  
file reply in a period of 4 weeks  
and to serve a copy on the  
applicant.

list before Registrar for  
completion of pleadings on  
29-8-90.

P.S. Chaudhuri  
(P.S. Chaudhuri) (S. Sreedharan Nair)  
M(A) Y/C.

(2)

OA 351/90

Date: 29.8.90

Mr. G.S.Walia, Advocate  
for the Applicant.

Mr. V.S. Masurkar,  
Counsel for the Respondents.

Mr. Masurkar has  
undertaken to file note of  
appearance on the next date.

Mr. Walia has undertaken  
to serve copy of the Application  
on the Counsel Mr. Masurkar  
within a period of 3 days.

Mr. Masurkar request  
to grant further time for filing  
the reply.

Adjourned to 23.10.90  
for reply and further directions.

  
Dy. Registrar.

OA 351/90

Date: 23.10.90

Neither the Applicant nor  
his Advocate are present.

Mr. V.S. Masurkar, Advocate  
for the Respondents.

Today the matter is fixed  
for filing reply. But Mr.  
Masurkar stated that copy of the  
application has not been received  
yet, the Applicant is to  
send copy ~~to~~ of the application  
either to the Advocate or to  
Respondent No.2.

Adjourned to 4.12.90  
for reply and further directions.

Copy of the order may be  
sent to the Advocate for the  
Applicant.

  
Registrar.

*Copy of the order  
date: 23.10.90  
issued on advocate  
for the applicant  
on 5.11.90  
by*

(3)

OA 351/90

Date: 4.12.90

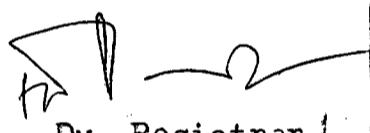
Neither the Applicant nor his Advocate ~~are~~ is present.

Mr. V.K. Mukadam, Sr. Section Supervisor, Telecom Factory, Bombay is present on behalf of Respondents.

Mr. Mukadam stated that the department still not received the copy of the application from the Advocate for the Applicant. As per order dt. 23.10.90 a copy of the order was sent to the Advocate for the Applicant on 5.11.90, inspite of that, the copy of the application has not been received by the Respondents.

Adjourned to 21.12.90 as a ~~last~~ chance failing which the matter may be referred to the Tribunal for orders.

Copy of the order may be sent to the Advocate for the Applicant.

  
Dy. Registrar.

OA 351/90

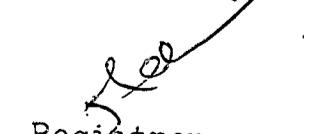
Date: 21.12.90

Mr. G.S. Walia Advocate for the Applicant.

Mr. V.M. Pradhan for Mr. V.S. Masurkar, Advocate for the Respondents.

Copy of the original application is handed over to Mr. V.M. Pradhan.

Adjourned to 12.2.91 for reply and further directions.

  
Registrar.

(1)

OA 351/90

Date: 12.2.91

Neither the Applicant nor his Advocate are present.

Mr. V.S. Masurkar, Advocate for the Respondents.

Mr. Masurkar prays to grant time for filing reply.

Adjourned to 26.3.91 for reply and further directions.

*ed*  
Registrar.

Dated: 26.3.91  
(P.R: U.C. Srivastava, V/C)

This application was filed by the applicant, who is a chowkidar in the Telecom Factory, Deonar, against the order of suspension dated 11.12.1987.

Today the applicant has submitted an application stating that the respondents have considered his appeal dated 31.12.90 preferred against the penalty order passed by the Disciplinary Authority sympathetically and consequently he has been reinstated in service w.e.f. 22.1.1991 and therefore he wishes to withdraw this application. The applicant is present before us and confirmed this prayer to

Concl.

contd. (5)

which Mr. V.S. Masurkar has no objection. Accordingly, this original Application No. 351/90 is permitted to be withdrawn as requested by the applicant, with no order as to costs.

26/3/91  
order/information despatched  
to App. & Respondent(s)  
on 10.4.91

<sup>W</sup>  
<sup>W.C.</sup>  
(M.Y. Patolka)

M(A)

<sup>W</sup>  
(V.C. Shirastha)

V/C.

*Cham  
Patolka*